MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 7th November, 2017

G.S.R. 1371(E).—In exercise of the powers conferred by sub-sections (1) and (3) of section 128, sub section (3) of section 129, section 133, section 134 and section 138 read with section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Accounts) Rules, 2014, namely:-

1. (1) These rules may be called the Companies (Accounts) Amendment Rules, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies (Accounts) Rules, 2014, in Annexure, for form AOC-4, the following Form shall be substituted, namely:-

FORM NO. AOC-4 [Pursuant to section 137 of the Companies Act, 2013 and sub-rule (1) of Rule 12 of Companies (Accounts) Rules, 2014]



Form for filing financial statement and other documents with the Registrar

Form Language o English o Hindi

Refer the instruction kit for filing the form.

Note-

-All fields marked in * are to be mandatorily filled.

-Figures appearing in the e-Form should be entered in Absolute Rupees only. Figures should not be rounded off in any other unit like hundreds, thousands, lakhs, millions or crores.

Authorised capital of the company as on the date of filing

Number of members of the company as on the date of filing

SEGMENT- I: INFORMATION AND PARTICULARS IN RESPECT OF BALANCE SHEET

Part A

I. (I. General information of the company				
1.	(a) *Corporate identity number (CIN(b) Global location number (CIN)				
2.	(a) Name of the company				
	(b) Address of the registered office of the company				
(c) *e-mail id of the company				

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3. * Financial year to which financial statements relates
From (DD/MM/YYYY) (DD/MM/YYYY)
4. (a) *Date of Board of Directors' meeting in which financial statements are approved (DD/MM/YYYY)
(b) (i) *Nature of financial statements
(ii) Nature of revision o Financial statement o Directors' Report o Both
(iii) Whether provisional financial statements filed earlier o Yes o No o Not applicable
(iv) Whether adopted in adjourned AGM o Yes o No o Not applicable
(v) Date of adjourned AGM in which financial statements were adopted
(vi) SRN of form INC-28
(vii) SRN of form AOC-4
(viii) Date of order of competent authority (DD/MM/YYYY)

(c) Details of director(s), manager, secretary, CEO, CFO of the company who have signed the financial statements

Provide Director Identification number (DIN) in case of director and Income –tax permanent account number (Income-tax PAN) in case of manager, secretary, CEO,

Pre-fill	All
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DIN or Income-tax PAN	Name	Designation	Date of signing of financial statements

5. (a) *Date of Board of Directors' meeting in which Boards' report referred (DD/MM/YYY) under section 134 was approved

(b) Details of Director(s) who have signed the Boards' report

Pre-fill

	DIN	Name	Designation	Date of signing of Boards' report
6. *	Date of signing of rep	orts on the financial statements by the audit	ors	(DD/MM/YYYY)
7.	(a) *Whether annua	l general meeting (AGM) held o Yes	o No o Not applicable	
	(b) If yes, date of A	AGM (D	D/MM/YYYY)	
	(c) *Due date of AC	GM (D	D/MM/YYYY)	
	(d) *Whether any e	xtension for financial year or AGM granted	o Yes o No	
	(e) If yes, due date	of AGM after grant of extension		(DD/MM/YYYY)
8.		ompany is a subsidiary company as defined on g company, if applicable	under clause (87) of sec	ction 2 o Yes o No Pre-Fill
	(d) Provision pursu	ant to which the company has become a sub	sidiary	
9.(a	- -	any has a subsidiary company as defined un cate number of subsidiary company(ies)		on 2 o Yes o No re-fill All
I.	CIN of subsidiary of	company		
	Name of the subsidi	ary company		
	Provisions pursuant	to which the company has become a subsi	diary	
10.	*Number of auditors			

	Income-tax PAN of auditor or auditor's firm			1			
*(b)	Category of auditor	O Individual	O Audito	or's firn	n		
*(c)	Membership number of auditor or auditor's firm's registration number						
*(d)	SRN of form ADT-1				Pre-Fill	Í	
*(e)	Name of the auditor or auditor's firm						
*(f)	Address of the auditor or auditor's firm						
	Line I						
	Line II						
	*City	5 ×					
	*State						
	Country	20 20					
	*Pin code	1		-			
(g)	Details of the member signing for the above	firm		i i i			
(6/	Name of the member	1					
	Membership number			1			
		11					
	ther Schedule III of the Companies Act, 201	13 is applicable	o Yes o N	No			
	ther Schedule III of the Companies Act, 201 of Industry	11 Lange 13 is applicable	o Yes o N	No			
*Туре	of Industry				NRFC. t	hen selec	
*Type e: In (NBFC, tl	hen select	t
*Type e: In o nmero	of Industry case the type of industry is other than Bar cial and Industrial (C&I).	nking or Power	or Insuran		NBFC, tl	hen select	t
*Type e: In a nmero /hethe	of Industry case the type of industry is other than Ban cial and Industrial (C&I). er consolidated financial statements required	nking or Power	• or Insuran o No	ce or I			
*Type e: In o nmero /hethe) *Wł	of Industry case the type of industry is other than Ban cial and Industrial (C&I). er consolidated financial statements required nether company is maintaining books of a	nking or Power	• or Insuran o No	ce or I			
*Type e: In o nmero Vhethe) *Wł o Y	of Industry case the type of industry is other than Ban cial and Industrial (C&I). er consolidated financial statements required nether company is maintaining books of a fes o No	nking or Power l or not o Yes ccount and othe	o No er relevant b	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero Vhethe) *Wł o Y	of Industry case the type of industry is other than Ban cial and Industrial (C&I). er consolidated financial statements required nether company is maintaining books of a	nking or Power l or not o Yes ccount and othe	o No er relevant b	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero Vhethe) *Wł o Y	of Industry case the type of industry is other than Bar cial and Industrial (C&I). er consolidated financial statements required nether company is maintaining books of a fes o No plete Postal Address of the Place of mainten	nking or Power l or not o Yes ccount and othe	o No er relevant b	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero /hethe) *Wł o Y) Comj	of Industry case the type of industry is other than Ban cial and Industrial (C&I). er consolidated financial statements required nether company is maintaining books of ac fes o No plete Postal Address of the Place of mainten	nking or Power l or not o Yes ccount and othe	o No er relevant b	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero /hethe) *Wł o Y o Comj Line I Line II	of Industry case the type of industry is other than Ban cial and Industrial (C&I). er consolidated financial statements required nether company is maintaining books of ac fes o No plete Postal Address of the Place of mainten	nking or Power l or not o Yes ccount and othe	o No er relevant b	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero /hethe) *Wh o Y o Comp Line I Line II City	of Industry case the type of industry is other than Ban cial and Industrial (C&I). er consolidated financial statements required nether company is maintaining books of ac fes o No plete Postal Address of the Place of mainten	nking or Power l or not o Yes ccount and othe nance of comput	o No er relevant b	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero /hethe) *Wh o Y o Comp Line I Line II City	of Industry case the type of industry is other than Ban cial and Industrial (C&I). er consolidated financial statements required nether company is maintaining books of a fes o No plete Postal Address of the Place of mainten	nking or Power l or not o Yes ccount and othe nance of comput	• or Insuran o No er relevant b er servers (S	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero /hethe) *Wf o Y Comj Line I Line II City State/	of Industry	nking or Power l or not o Yes ccount and othe nance of comput	• or Insuran o No er relevant b er servers (S	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero /hethe) *Wł o Y o Com Line I Line II City State/ Distrie	of Industry	nking or Power l or not o Yes ccount and othe nance of comput	• or Insuran o No er relevant b er servers (S	ce or I books a	and pape	ers in elec	etroi
*Type e: In one one of the of	of Industry	nking or Power l or not o Yes ccount and othe nance of comput	• or Insuran o No er relevant b er servers (S	ce or I books a	and pape	ers in elec	etroi
*Type e: In one onmerce /hethe) *Wh o Y o Comp Line II Line II City State/ Districe ISO C	of Industry	nking or Power l or not o Yes ccount and othe nance of comput	o No er relevant b er servers (S	ce or I books a	and pape	ers in elec	etroi
*Type e: In one onmerce /hethe) *Wh o Y o Comp Line II Line II City State/ Districe ISO C	of Industry	nking or Power l or not o Yes ccount and othe nance of comput	• or Insuran o No er relevant b er servers (S	ce or I books a	and pape	ers in elec	etroi
*Type e: In o nmero /hethe) *Wł o Y o Comj Line I Line II City State/ Distric ISO C Countr Phone	of Industry	nking or Power l or not o Yes ccount and othe nance of comput	o No er relevant b er servers (S	ce or I books a	and pape	ers in elec	etroi

THE GAZETTE OF INDIA: EXTRAORDINARY

(1	i) Internet protocol address of service provide	r	
(i	ii) Location of the service provider		
G	v) Whether books of account and other books	and nanars are maintained on a	loud o Yos o No
()	(v) whether books of account and other books	and papers are maintained on c	ioud o res o no
	Address as provided by the service provider	:	
		art –B	
I. Bal	ance Sheet		
	Particulars	Figures as at the end of	Figures as the end of
		(Current reporting period)	(Previous reporting period)
		(in Rs.)	(in Rs.)
1			
		DD/MM/YYYY)	(DD/MM/YYYY)
-			
I.	EQUITY AND LIABILITIES Shareholders' funds		
(1)	(a) Share capital		
	(b) Reserves and surplus		
	(c) Money received against share warrants		
(2)	Share application money pending		
	allotment		
(3)	Non-current liabilities		
	(a) Long-term borrowings		
	(b) Deferred tax liabilities (net)		
	(c) Other long term liabilities		
(4)	(d) Long term provisions Current liabilities		
(4)	(a) Short-term borrowings		
	(b) Trade payables		
	(c) Other current liabilities		
	(d) Short-term provisions		
	TOTAL	0.00	0.00
II.	ASSETS		
(1)	Non-current assets		
	(a) Fixed assets		
	(i) Tangible assets (ii) Intangible assets		
	(ii) Capital work-in progress		
	(iv) Intangible assets under development		
	(b) Non-current Investments		
	(c) Deferred tax assets (net)		
	(d) Long-term loans and advances		
	(e) Other non-current assets		
(2)	Current assets		
	(a) Current investments		
	(b) Inventories		
	(c) Trade receivables(d) Cash and cash equivalents		
	(e) Short-term loans and advances		
	(f) Other current assets		
	TOTAL	0.00	0.00

II. Detailed Balance sheet items (Amount in Rupees)

A. Details of long term borrowings (unsecured)

Particulars	Current reporting period	Previous reporting period
Bonds/ debentures		
Term Loans		
-From banks		
-From other parties		
Deferred payment liabilities		
Deposits		
Loans and advances from related		
parties		
Long term maturities of financial lease		
obligations		
Other loans & advances		
Total long term borrowings	0.00	0.00
(unsecured)		
Out of above total, aggregate amount		
guaranteed by directors		

B. Details of short term borrowings (unsecured)

Particulars	Currents reporting period	Previous reporting period
Loans repayable on demand		
-From banks		
-From other parties		
Loans and advances from related parties		
Deposits		
Other loans and advances		
Total short term borrowings (unsecured)	0.00	0.00
Out of above total, aggregate amount		
guaranteed by directors		

C. Details of long term loans and advances (unsecured, considered good)

Particulars	Current reporting period	Previous reporting period
Capital advances		
Security deposits		
Loans and advances to other related		
parties		
Other loans and advances		
Total long term loan and advances		
Less: Provision/ allowance for bad and		
doubtful loans and advances		
-From related parties		
-From others		
Net long term loan and advances	0.00	0.00
(unsecured, considered good)		
Loans and advances due by directors/		
other officers of the company		

D. Details of long term loans and advances (doubtful)

	Current reporting period	Previous reporting period
Capital advances		
Security deposits		
Loans and advances to related parties		
Other loans and advances		
Total long term loan and advances		
Less : Provision/ allowance for bad and doubtful loans and advances		
-From related parties		
-From others		
Net long term loan and advances (doubtful)	0.00	0.00
Loans and advances due by directors/ other officers of the company		

E. Details of trade receivables

Particulars	Current reporting period		Previous reporting period	
	Exceeding six months	Within six months	Exceeding six months	Within six months
Secured, considered good				
Unsecured, considered good				
Doubtful				
Total trade receivables	0.00	0.00	0.00	0.00
Less: provision/ allowance for bad and doubtful debts				
Net trade receivables	0.00	0.00	0.00	0.00
Debt due by (directors/others officers of the company				

III. *Financial parameters – Balance sheet items (Amount in Rupees) as on financial year end date

1	Amount of issue for contracts without payment received in cash	
1	during reporting period	
2	Share application money given	
3	Share application money given during the reporting period	
4	Share application money given during the reporting period	
5	Share application money received during the reporting period	
6	Paid-up capital held by foreign company	%
7	Paid-up capital held by foreign holding and/ or through its	
/	subsidiaries	70
8	Substituties Number of shares bought back during the reporting period	
9	Deposits accepted or renewed during the reporting period	
10	Deposits accepted of renewed during the reporting period Deposits matured and claimed but not paid during the reporting	
10	period	
11	Deposits matured and claimed but not paid	
11	Deposits matured and claimed but not paid Deposits matured, but not claimed	
12	Unclaimed matured debentures	
13	Debentures claimed but not paid	
14		
	Interest on deposits accrued and due but not paid	
16	Unpaid dividend	
17	Investment in subsidiary companies	
18	Investment in government companies	
19	Capital reserve	
20	Amount due for transfer to Investor Education and Protection Fund (IEPF)	
21	Inter-corporate deposits	
22	Gross value of transaction as per AS- 18 (if applicable)	
23	Capital subsidies or grants received from government	
	authority(ies)	
24	Calls unpaid by directors	
25	Calls unpaid by others	
26	Forfeited shares (amount originally paid-up)	
27	Forfeited shares reissued	
28	Borrowing from foreign institutional agencies	
29	Borrowing from foreign companies	
30	Inter-corporate borrowings -secured	
31	Inter-corporate borrowings –unsecured	
32	Commercial Paper	
33	Conversion of warrants into equity shares during the reporting	
	period	
34	Conversion of warrants into preference shares during the	
	reporting period	

35	Conversion of warrants into debentures du	uring the reporting				
	period					
36	Warrants issued during the reporting period	od (In foreign curren	cy)			
37	Warrants issued during the reporting period (In Rupees)					
38	Default in payment of short term borrowin	ngs and interest there	eon			
39	Default in payment of long term borrowin	gs and interest there	eon			
40	Whether any operating lease has been con	verted to financial le	ease or vice-versa o Yes	o No		
	Provides details of such conversions					
41	Net Worth of the company					
42	Number of shareholders to whom shares	s allotted under priv	vate			
12	placement during the reporting period	s unouce under pri	, and			
43	Secured Loan					
44	Gross fixed assets (including intangible as	(ssets)				
45	Depreciation and amortization	,				
46	Miscellaneous expenditure to the extent n	ot written off or				
	adjusted					
47	Unhedged Foreign Exchange Exposure					
IV. Sł	hare capital raised during the reporting pe	eriod (Amount in R	upees)			
	iculars	Equity shares	Preference shares	Total		
	ublic issue	Equity shures		0.00		
· /	onus issue			0.00		
	ights issue			0.00		
	rivate placement arising out of conversion			0.00		
	bentures or preference shares			0.00		
				0.00		
	ther private placement			0.00		
(f) I	Preferential allotment arising out of			0.00		
				0.00		
	ersion of debentures or preference shares					
(g) O	ther preferential allotment			0.00		
(g) O						
(g) O	ther preferential allotment mployee Stock Option Plan (ESOP)			0.00		
(g) O (h) E (i) Ot	ther preferential allotment mployee Stock Option Plan (ESOP)	0.00	0.00	0.00		
(g) O (h) E (i) Ot (j) To	ther preferential allotment mployee Stock Option Plan (ESOP) ther	0.00	0.00	0.00 0.00 0.00		
(g) O (h) En (i) Ot (j) To the re	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period			0.00 0.00 0.00 0.00		
(g) O (h) En (i) Ot (j) To the re V. *D	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period Details of Specified Bank Notes (SBN) he	d and transacted (0.00 0.00 0.00 0.00		
(g) O (h) E (i) Ot (j) T the re V. *D 30th I	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period Details of Specified Bank Notes (SBN) hel December, 2016 as provided in the Table	ld and transacted o below :—	during the period from 8t	0.00 0.00 0.00 0.00 h November, 2		
(g) O (h) En (i) Ot (j) To the re V. *D 30th I	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period Details of Specified Bank Notes (SBN) he	d and transacted (during the period from 8th	0.00 0.00 0.00 0.00		
(g) O (h) En (i) Ot (j) To the re V. *D 30th I Parti	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period Details of Specified Bank Notes (SBN) hel December, 2016 as provided in the Table liculars	ld and transacted o below :—	during the period from 8t	0.00 0.00 0.00 0.00 h November,		
(g) O (h) En (i) Ot (j) To the re V. *D 30th I Parti	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period Details of Specified Bank Notes (SBN) hel December, 2016 as provided in the Table iculars ng cash in hand as on 08.11.2016	ld and transacted o below :—	during the period from 8th	0.00 0.00 0.00 0.00 h November, 2		
(g) Or (h) Ei (i) Ot (j) To the re V. *D 30th I Parti (t) Pa	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period Details of Specified Bank Notes (SBN) hel December, 2016 as provided in the Table iculars ing cash in hand as on 08.11.2016 ermitted receipts	ld and transacted o below :—	during the period from 8th	0.00 0.00 0.00 0.00 h November, 2		
(g) O (h) En (i) Ot (j) Tc the re V. *D 30th I Parti (+) Pc (-) Pe	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period Details of Specified Bank Notes (SBN) hel December, 2016 as provided in the Table iculars ng cash in hand as on 08.11.2016 ermitted receipts ermitted payments	ld and transacted o below :—	during the period from 8th	0.00 0.00 0.00 0.00 h November, 2		
(g) O (h) En (i) Ot (j) To the re V. *D 30th I Partin (+) Po (-) Pe (-) An	ther preferential allotment mployee Stock Option Plan (ESOP) ther otal amount of share capital raised during eporting period Details of Specified Bank Notes (SBN) hel December, 2016 as provided in the Table iculars ing cash in hand as on 08.11.2016 ermitted receipts	ld and transacted o below :—	during the period from 8th	0.00 0.00 0.00 0.00 h November, 2		

VI. Details related to cost records and cost audit

1. *Whether maintenance of cost records by the company has been mandated under Companies (Cost Records and Audit) Rules, 2014 o Yes o No

If yes, Central Excise Tariff Act Heading in which the product/ service is covered

2. If y	ves, Central Excise Tariff Act He	ading in which the product/ service is	covered
OME		DADTICULADO IN DECRECT O	
GME	INT II: INFORMATION AND	PARTICULARS IN RESPECT OF	PROFIL AND LOSS ACCOUNT
Staten	nent of Profit and Loss		
	Particulars	Figures for the period (Current	Figures for the period (Previous
		reporting period)	reporting period)
		From	From
		(DD/MM/YYYY)	(DD/MM/YYYY)
		T.	
		To (DD/MM/YYYY)	To (DD/MM/YYYY)
I)	Revenue from operations		
. /	Domestic turnover		
	(i) Sale of goods		
	manufactured		
	(ii) Sale of goods traded		
	(iii) Sale or supply of		
	services		
	Export turnover (i) Sale of goods		
	(1) Sale of goods manufactured		
	(ii) Sale of goods traded		
	(iii) Sale or supply of		
	services		
II)	Other Income		
ÎII)	Total Revenue (I+II)	0.00	0.00
IV)	Expenses		
	Cost of materials consumed		
	Purchases of stock in trade		
	Changes in inventories of		
	Finished goods		
	• Work-in-progress		
	Stock in trade		
	Employee benefit expenses		
	Managerial remuneration		
	Payment to Auditors		
	Insurance expenses		
	Power and fuel		
	Finance cost		
	Depreciation and		
	amortization expenses		
	Other expenses		
	Total expenses	0.00	0.00
(V)	Profit before exceptional	0.00	0.00
	and extraordinary items		
	and tax (III-IV)		
VI)	Exceptional items		
VII)	Profit before extraordinary	0.00	0.00
VIII	items and tax (V-VI)		
(VIII)	Extraordinary items		

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(IX)	Profit before tax (VII-VIII)	0.00	0.00
(X)	Tax Expense		
	(1) Current tax		
	(2) Deferred tax		
(XI)	Profit/(Loss) for the period	0.00	0.00
	from continuing operations		
	(IX-X)		
(XII)	Profit /(Loss) from		
	discontinuing operations		
(XIII)	Tax expense of		
	discontinuing operations		
(XIV)	Profit/ (Loss) from	0.00	0.00
	discontinuing operations		
	(after tax) (XII-XIII)		
(XV)	Profit /(Loss) (XI+XIV)	0.00	0.00
(XVI)	Earnings per equity share		
	before extraordinary items		
	(1) Basic		
	(2) Diluted		
(XVII)	Earnings per equity share		
	after extraordinary items		
	(1) Basic		
	(2) Diluted		

II. Detailed Profit and Loss items (Amount in Rupees)

A. Details of earning in foreign exchange

Particulars	Current reporting period	Previous reporting period
Export of goods calculated on FOB		
basis		
Interest and dividend		
Royalty		
Know- how		
Professional and consultation fees		
Other income		
Total Earning in Foreign Exchange	0.00	0.00

B. Details of expenditure in foreign exchange

Particulars	Current reporting period	Previous reporting period
Import of goods calculated on CIF		
basis		
(i) Raw material		
(ii) Component and spare parts		
(iii) Capital goods		
Expenditure on account of		
Royalty		
Know-how		
Professional and consultation fees		
Interest		
Other matters		
Dividend paid		
Total Expenditure in foreign exchange	0.00	0.00

III. *Financial parameters – Profit and loss account items (amount in Rupees) during the reporting period

1	Proposed Dividend			%
2	Earnings per share (in Rupees)	Basic		

	Diluted							
3	Income in foreign currency							
4	Expenditure in foreign currency							
5	Revenue subsidies or grants received from government authority(ies)							
6	Rent paid							
7	Consumption of stores and spare parts							
8	Gross value of the transaction with the related parties as per AS-18 (if							
	applicable)							
9	Bad debts of related parties as per AS-18 (if applicable)							
	Details related to principal products or services of the company number of product/ services category(ies)							
Total	number of product services category(ies)							
1	Product or service category code (ITC/NPCS 4 digit code)							
	Description of the product							
	or service category							
	Turnover of the product or service category (in Rupees)							
	Highest turnover contributing product or service code (ITC/NPCS 8 digit code) Description of the product or service							
	Turnover of highest contributing product or service (in Rupees)							
issues	 Please refer to 'Indian Trade Classification' based on harmonized commodity description and coding system by the ministry of Commerce & Industry for Product Codes and National Product Classification for Services S) for Services codes issued by Ministry of Statistics & Programme Implementation, Government of India. 							
	Segment III: Reporting of Corporate Social Responsibility (CSR)							
1. (a	a) (i) *Whether CSR is applicable as per section 135 o Yes o No							
	(ii) Turnover (in Rs.)							
	(iii) Net worth (in Rs.)							
(b	b) Net profits for last three financial years							
Fina	ncial year ended							
Profi	it before tax (In Rs.)							
rule	Profit computed u/s 198 adjusted as per 2(1)(f) of the Companies (CSR Policy) s, 2014 (in Rs.)							
	Average net profit of the company for last three financial years (as defined in explanation to sub-section (5) section (35 of the Act) (in Rupees)							
3. Pi	rescribed CSR Expenditure (two per cent. of the amount as in item 2 above) (in Rupees)							
4. (a	a) Total amount spent on CSR for the financial year (in Rupees)							
()	b) Amount spent in local area (in Rupees)							
(c	c) Manner in which the amount spent during the financial year as detailed below: Number of CSR activities							

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(If number of programmes/projects/activities is more than twenty, submit the remaining details in EXCEL sheet as specified in instruction kit):

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
S. No.	CSR project or activity identified	Sector in which the Project is covered	Projects or programs - Specify the State /Union Territory where the Project/ Program was undertaken	Projects or programs - Specify the district where projects or programs was undertaken	Amount outlay (budget) project or programs wise (in Rs.)	Amount spent on the projects or programs (in Rs.)	Expenditure on Administrative overheads (in Rs.)	Mode of Amount spent
1								
2								
3								
	TOTAL							

5. Give details (name, address and email address) of implementing agency(ies)

6. Explanation for not spending

If others, specify

7. Whether a responsibility statement of the CSR Committee on the implementation and monitoring of CSR Policy is enclosed to the Board's Report o Yes o No

SEGMENT IV: DISCLOSURE ABOUT RELATED PARTY TRANSACTIONS

Disclosure of particulars of contracts/arrangements entered into by the company with related parties referred to in subsection (1) of section 188 of the Companies Act, 2013 including certain arm's length transactions under third proviso thereto

1. Number of contracts or arrangements or transactions not at arm's length basis

Name(s) of the related party	Nature of relationship	Nature of contracts/ arrangement
		transactions

Date of approval	Amount paid as	Date on which the resolution was
by the Board	advances, if any	passed in general meeting as
		required under first proviso to
		section 188
	**	

at arm's longth basis

2. Number of material contracts of an	langeme		n s lengui	Uasis		
Name(s) of the related party Na		e of relationship	Nature	of	contracts/	arrangements/
		_	transacti	ons		
			1			
Duration of the contracts / arranger	ments/	Date of approval by	Amoun	t paid	as advances, i	f any
transactions	transactions					

Segment V: Auditor's Report

I. (a) In case of a government company, whether Comptroller and Auditor-General of India (CAG of India) has commented

upon or supplemented the audit report under section 143 of the Companies Act, 2013 o Yes o No

(b) If yes, provide following details:-

of material contracts

S. No.	Provide details of comment(s) or supplement(s) received from CAG of India	Board of Director's reply(ies) on comments received from CAG of India
Ι		
п		

(c) Whether Comptroller and Auditor-General of India has conducted supplementary or test audit under section 143 o Yes o No

II. *Whether the auditors have reported as to whether company had provided requisite disclosures in its financial statements as to holdings as well as dealings in Specified Bank Notes during the period from 8th November, 2016 to 30th December, 2016 and if so, whether these are in accordance with the books of accounts maintained by the company o Yes o No

III. Details of remarks made by auditors and applicability of CARO

1. *Whether auditors' report has been qualified or has any reservations or contains adverse remarks o Yes o No

2. If yes, number of qualifications or reservations or adverse remarks

S. No.	(a) Auditors' qualifications, reservations or adverse remarks in the auditors' report	(b) Directors' comments on qualifications, reservations or adverse remarks of the auditors as per Board's report
I		
II		

3. *Whether Companies (Auditors' Report) Order (CARO) applicable o Yes o No

2

	Particulars	Auditors' comments on the report
	Fixed assets	
	Inventories	
	Loans given by the company	
	Acceptance of Public Deposits	
	Maintenance of Cost records	
	Statutory dues	
	Term loans	
	Fraud noticed	
	Others	
		EGMENT-VI- Miscellaneous
1 *W /		
1. • vv	hether the Secretarial Audit is applicabl	
	-	t to Directors' report under sub-section (3) of section 134 is attached.
	Yes o No hments	List of Attachment
I. *C	opy of financial statements duly authen	
134 (ii	ncluding Board's report, auditors' repor	rt and other documents)
	ement of subsidiaries as per section 129	
3. Stat	ement of the fact and reasons for not ad	dopting Attach
	nancial statements in the annual general	l meeting (AGM)
	ement of the fact and reasons for not ho	olding the AGM
	proval letter of extension of financial ye	
5. Sup	plementary or test audit report under se	ection 143 Attach
7. Con	npany CSR policy as per sub-section (4	4) of section 135 Attach
	ails of other entity(s)	Attach
	ails of salient features and justification t	
cc	ontracts/Arrangements/transactions with	n related parties
as	s per Sub-section (1) of section 188	Attach
- F	Form AOC-2	
10. De	etails of comments of CAG of India	
11. Se	cretarial Audit Report	Attach
		Attach
12. Di	rectors' report as per sub-section (3) of	Section 134 Attach
12 D.	taile of a second size CCD and size	Attach
13. De	etails of remaining CSR activities	Attach
14 Or	otional attachment(s), if any	Attach
op	stional academication (3), if any	Remove Attachment
		Declaration
		the Company vide *resolution number *dated to sig
form a	and declare that all the requirements of	of Companies Act, 2013 and the rules made thereunder in respect of
		ntal thereto have been complied with. I further declare that:
		the attachments thereto is true, correct and complete and no inform
		orm has been suppressed or concealed and is as per the original re
	aintained by the company.	
2. A	If the required attachments have been co	ompletely and legibly attached to this form.
	o be digitally signed by DSC	
* T	DUC	
*D	esignation	

Certificate by Practicing professional I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that: 1. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order; 2. All the required attachments have been completely and legibly attached to this form; 3. It is understood that I shall be liable for action under Section 448 of the Companies Act, 2013 for wrong certification, if any found at any stage. Chartered accountant (in whole-time practice) or Company secretary (in whole-time pract				
Membership number Certificate of practice number				
Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.				
Modify Check Form Prescrutiny Submit				
For office use only: Affix filing details				
eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)				
Digital signature of the authorising officer				
This e-Form is hereby registered Confirm submission				
Date of signing (DD/MM/YYYY)				
OR				
This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company				

[F. No. 1/19/2013-CL-V-Part]

AMARDEEP SINGH BHATIA, Jt. Secy.

Note: The principal notification was published in the Gazette of India *vide* No. G.S.R. 239(E), dated 31.03.2014 and was amended *vide* notification number G.S.R. 723(E) dated 14.10.2014, G.S.R. 37(E) dated 16.01.2015, G.S.R. 680(E) dated 04.09.2015 and G.S.R. 742(E) dated 27.07.2016.

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